181

विभाग में स्थापित राजभाषा कार्यान्वयन समिति बैंकों में हिन्दी के प्रभावी प्रयोग पर च्यान रखती हैं। साथ ही बैंकों में भी इसी प्रकार की समितियां गठित की जा चुकी हैं। जनता से सम्पर्क के सभी स्थनों पर हिन्दी को लागू करने पर घ्यान केन्द्रित किया जा रहा है। बैंकों ने साइन बोर्ड, काउन्टर बोर्ड, प्ले-कार्ड, पे-इन-स्लिप, चैक बुक, लेटर हैं इ छादि में हिन्दी का प्रयोग प्रारम्भ कर दिया है। चैक छादि पर हिन्दी में हस्ताक्षर भी बिना किसी छातिरकत श्रीपचारिकता के स्वीकार किये जाते हैं। बैंक श्रीधकाधिक मात्रा में विभिन्न दिमाषी फार्मों को भी चालू कर रहे हैं।

t[THE MINISTER OF STATE IN **CHARGE** OF **DEPARTMENT** OF **REVENUE** AND BANKING (SHRI PRANAB MUKHERJEE): The Offi cial Languages Act as amended and various instructions issued by Ministry of Home Affairs on the introduction of Hindi are being im plemented in the Nationalised Banks. Official Languages Implementa Committee set up in the Depart ment of Banking keeps a watch on the progressive use of Hindi in the Banks. Similar committees have been set up in the Banks as well. Efforts are being concentrated on introducing Hindi at all points of contact with the public. The banks have already started using Hindi for sign boards, counter boards, placards, pay in slips, cheque books, letterheads etc. The signatures in Hindi on cheques etc. are accepted without any additional formality. The banks are also introducing various bilingual forms increasing number.]

Alleged mis-use of import licences by Jaipur Metals and Electricals Ltd. Jaipnr

- 199. SHRIMATI LAKSHMI KUMA-RI CHUNDAWAT: Will the Minister of COMMERCE be pleased to state:
- (a) whether it is a fact that enquiries are going on against M/s. Jaipur Metals and Electricals Ltd. Jaipur for alleged misuse of import licences
 - tf] English translation.

- (b) if so, the progress made in this regard; and
- (c) by when the enauiries are likely to be completed

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SNGH): (a) to (c) There were enquiries regarding alleged mis-use of copper imported by M|s. Jaipur Metals & Electricals Ltd., Jaipur. The enquiry report has been received and is under consideration.

Temple> Bay at Mahabalipuram

200. SHRI J AG JIT SINGH AN AND: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that a part of the newly-built Temnle Bay at Mahabaliouram was damaged twice due to Are and caving in, in June, 1975;
- (b) whether the assets of the Temple Bay were insured against risks of fire, burglary etc.;
- (c) whether Government have ordered an inquiry into the causes of the damage;
- (ii) if so, the amount of loss through these mishaps and the findings of the inquiry?

THE MINISTER OF STATE IN I THE MINISTRY OF TOURISM AND CIVIL AVIATION: (SHRI SUREN-DRA PAL SINGH): (a) in June, J 1975 there were two incidents in the Temple Bay at Mahabalipuram; one j of fire in the renovated reception area of the old block and the other of collapse of the false ceiling in the newly-built restaurant.

- (b) The assets of the Temple Bay were not insured on the dates of the incidents against risks of fire, bur glary, etc. The insurance cover has, however, since been taken.
- (c) The causes of the incidents are under investigations by the Tamil

183

Nadu State Police. An Enquiry Committee has also been set up by the India Tourism Development) Corporation.

(d) The loss in the two incidents of fire and collapse of false ceiling is estimated at Rs. 65,400 {-. The findings of the State Police and Enquiry Committee are not yet available.

Special audit party deputed to go into the affairs of I.T.D.C.

- 201. SHRI JAGJIT SINGH ANAND: Will the Minister of FINANCE be pleased to state:
- (a) whether a special audit party was deputed by the office of the Comptroller and Auditor General to go into the functioning of India Tourism Development Corporation in 1973-74 for submitting a report on 'Appraisal of ITDC when it was also being examined by the Committee on Public Undertakings:
- (b) whether it is a fact that the committee on Public Undertakings have already submitted their report on the working of ITDC, whereas the special audit party of the C&AG have not so far submitted their report; and
- (c) if so, the reasons for the delay in submitting the report by the sriecial audit party?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) No special audit party as such was deputed by the Comptroller & Auditor General's office to look into the functioning of the India Tourism Development Corporation in 1973-74 for submitting a report on appraisal of the Corporation. However, the India Tourism Development Corporation is one of the undertakings selected during 1973-74 for review by the Audit Board. The Committee on Public Undertakings also selected ITDC for examination during 1973-74.

I (b) and (c). The Committee on Public Undertakings brought out their report (51st Report—5th Lok Sabha) in April, 1974. The Action Taken Report of the Committee was also published in March, 1975 (61st Report-5th Lok Sabha). As the report of the Comptroller and Auditor General is examined by the Committee on Public Undertakings, which had examined the undertaking only recently, preparation of report on this Undertaking has been given a slightly low priority. The review report, which is under preparation, will be included in the report of the Comptroller & Auditor General Union Government (Commercial) in due course for submission to the President under Article 151 of the Constitution.

f [Working of nationalised banks

202. **SHRI JAGDISH PRASAD** राण्टीयकृत बंकों का कार्यकरण

202 श्री जगदीश प्रसाद माथर: क्या वित्त मंत्री यह बताने की लप करेंगे कि:

- (क) क्या सरकार ने राष्ट्रीयकृत एवं ब्रराष्ट्रीयकृत वैकों के कार्यकरण के सम्बन्ध में कोई सर्वेक्षण किया है :
- (ख) क्या यह सही है कि ग्रराष्टीयकत बैकों का कार्य राष्ट्रीयकृत बैकों की अपेक्षा ग्रधिक वडा है : और
- (ग) यदि हां, तो सरकार राष्ट्रीयकृत बैंकों को ग्रधिक सकिए एवं सेवाभावी बनाने के सम्बन्ध में क्या उपाय करने का विचार रखती है ?

MATHUR: Will the Minister of FINANCE be pleased to state:

- (a) whether any survey has been made by Government regarding the working of the nationalised and non-nationalised banks;
 - t[] English translation.